

IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI  
COURT-III

IB-464/ND/2017

IN THE MATTER OF:

Nimit Builders (P) Ltd

.. PETITIONER

Vs.

Jeevan Jyoti Vanijya Ltd.

.. RESPONDENT

SECTION :

Under Section 7 of IBC Code, 2016

Order delivered on 05.2.2018

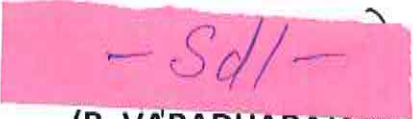
Coram :

R. VARADHARAJAN,  
Hon'ble Member (Judicial)

For the Petitioner/Applicant : -  
For the Respondent :

ORDER

Due to paucity of time arising out of sitting in the Double Bench, the matter was not able to be taken up. Hence, the same is adjourned to 21.2.2018.

  
(R. VARADHARAJAN)  
MEMBER (JUDICIAL)

Surjit  
05.2.2018